

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8122 of 2021

Md. Murshid Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Kamdeo Pandey, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P

Order No. 02

Dated 07th September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored

The petitioner is an accused in connection with Giridih Cyber P.S. Case No. 05 of 2021.

The petitioner and others were apprehended by the police on being suspected of being involved in cybercrime.

The petitioner is in custody since 03.03.2021.

Mr. Shailendra Kr. Tiwari, learned Spl.P.P on instruction submits that the petitioner does not have any criminal antecedent.

On consideration of the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Session Judge - II-cum-Special Judge, Cyber Case, Giridih, in connection with Giridih Cyber P.S. Case No. 05 of 2021, subject to the condition that one of the bailors should be close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)